



CCM-7/08

IN THE COURT OF ADDITIONAL CHIEF METROPOLITAN  
MAGISTRATE, DELHI

CC NO: 1172 OF 2003

16/12/09

Securities and Exchange Board of India, a

statutory body established under the  
provisions of Securities and Exchange  
Board of India Act, 1992, having its Head  
office at Mittal Court, B - Wing, 224  
Nariman Point, Mumbai 400 021  
represented by its Asst. General Manager,  
Rakesh Bhanot.

...Complainant

VERSUS.

1. KBR Forest Ltd. Company incorporated  
under the Companies Act, 1956,  
having its Regd. Office at RZ-742C,  
St. No.23, Tuglakabad Ext., New Delhi-  
110019 and having its Head Office at  
60, Krishna Market, Ground Floor,  
Kalkaji, New Delhi-110 019.
2. Shri Anil Kumar S/o Shri Babu Dev  
Sharma, Director & Promoter of  
Accused No.1, R/o: 1646/15, Govind  
Puri, New Delhi-110019.
3. Shri Rakesh Kumar S/o Shri Chuni Lal,  
Director & Promoter of Accused No.1,  
R/o 197/16A, Faridabad, Haryana.

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22/3/10

SD

4. Smt. Santosh, W/o Shri Rakesh Kumr,  
Director & Promoter of Accused No.1,  
R/o: 197/16A, Faridabad (Haryana)

5. Shri Suresh Kumar S/o Late  
N.L.Gupta, Director & Promotor of  
Accused No.1, H.No.R-Z/45, Street  
No.3, Tuglakabad Extn., New Delhi.

6. Shri Ravinder Gupta, S/o Shri Jasvir,  
Director & Promotor of Accused No.1,  
R/o: 1650 A/15, Govind Puri, Kalkaji,  
New Delhi-110044.

7. Shri Ramesh Kumar S/o Shri Ganga  
Dutt Sharma, Director & Promotor of *died*  
Accused No.1, R/o: F-270,  
Tuglakabad, New Delhi-110044.

8. Smt. Neelam Sharma, W/o Shri Anil  
Sharma, Director & Promotor of  
Accused No.1, 1646/15, Govind Puri,  
New Delhi-110019.

.....Accused

COMPLAINT UNDER SECTION 200 OF THE CODE OF CRIMINAL  
PROCEDURE, 1973 READ WITH SEC. 24(1), 27 OF SECURITIES AND  
EXCHANGE BOARD OF INDIA ACT, 1992

May It Please Your Honour:

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23/3/10

CC No.7/08

SEBI Vs KBR Forest Ltd.

10.07.09

Present: Sh. Sanjay Mann, counsel for SEBI.

Accused no.1 is company.

Accused No.3 and 4 are PO.

Accused No.7 is dead.

Remaining four accused on bail with counsel.

I.d. counsel for the accused persons submits that appropriate notice may be framed against the accused persons. Heard. I have perused the record. From the record prima facie, a case under Sec.12(1B) and Sec.24 and 27 of SEBI Act is made out against the accused persons. Notice u/s 251 CrPC served upon the accused persons to which they pleaded guilty.

1.d. counsel for the accused persons requests for a lenient view. Considering the facts and circumstances of the case, accused No.1,2,5,6 and 8 are held guilty for the offences punishable under Sec.12(1B) and Sec.24 and 27 of SEBI Act and are sentenced to pay a fine of Rs.10,000/- each. In default of payment of fine, the accused persons shall undergo Simple Imprisonment for a period of six months.

Fine paid. File be consigned to record room under  
Sec. 299 CrPC against accused No.3 and 4.

(PRATIBHA RANI)  
DJ-III-cum-I/c ASJ/Delhi

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